

F. No. 1/03/2020/ Lit/LC  
Government of India  
Ministry of Law & Justice  
Department of Legal Affairs  
{Litigation (LC) Section}

Room No. 140,  
Tis Hazari Court Building,  
Delhi-110054  
Date 06/01/2021

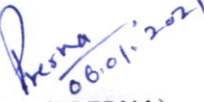
To,

The ALA & CPIO,  
RTI Cell, Department of Legal Affairs,  
Shastri Bhawan, New Delhi

**Sub:- Implementation of Suo- Moto disclosure U/s 4 of the RTI Act, 2005 and conducting a Transparency Audit by third party.**

Sir,

I am directed to refer to your letter dated 02.12.2020 on the subject mentioned above, the requisite information/**Update** on the subject is forwarded herewith for information and necessary action please.

  
06.01.2021

(PRERNA)

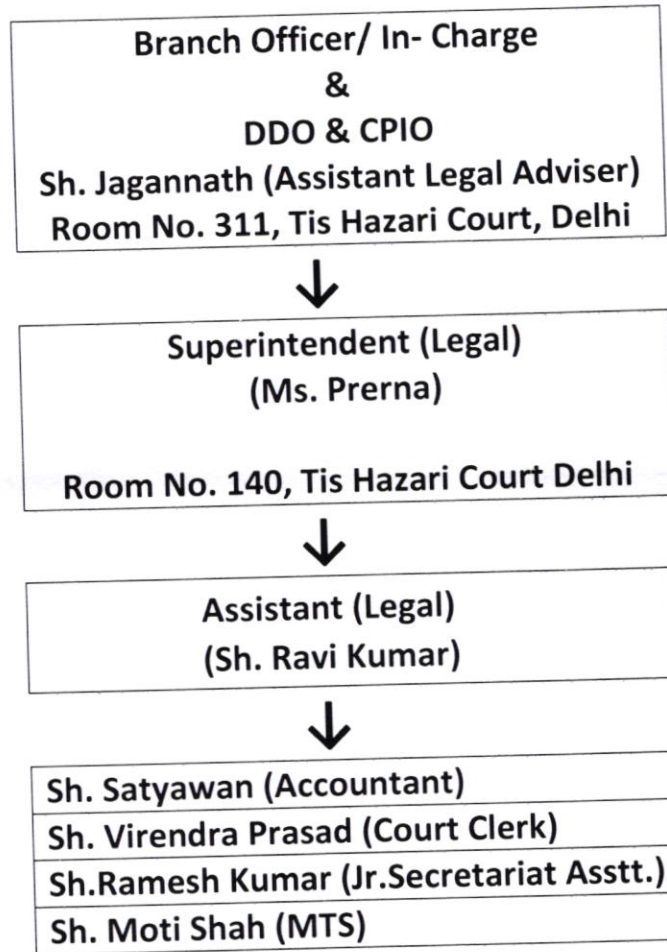
Superintendent (Legal)  
Tel-011+23919238

Encl:- As above

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF LEGAL AFFAIRS  
LITIGATION (LOWER COURT) SECTION**

**REPORT ON THE WORKING OF LITIGATION (LC) SECTION**

**ORGANISATION CHART  
LITIGATION (LC) SECTION**



### Function and Duties – Litigation (LC) Section

The Litigation (LC) Section handles the Litigation work in the various District Courts as well as consumer forums/Tribunals in Delhi/New Delhi on the behalf of all Ministries/Departments of Government of India except Railways and Income- Tax Departments. Officer-in-Charge (Assistant Legal Adviser), assisted by Superintendent (Legal)/Assistant (Legal) and other staff, looks after the Litigation work as follows:-

(c) The Section deals with various Court Cases at District level in Delhi are generally related to Civil nature including the matters related with under Public Premises Act, Arbitration, Labour disputes, Motor Accident Claims and matters related with Consumer Affairs etc.

2. To conduct the Central Government Litigation in the various District Courts at Delhi as well as consumer forums/Tribunals to protect the interest of Union of India (UOI). About there are **30** (Thirteen) Advocates in **Senior Panel Counsels** and **188** (One Hundred and Eighty-Eight) Advocoates in **Additional Central Govt. Counsels (ACGC)**, are in the Panel of Union of India.

3. On receipt of request from the various Ministries/Departments, action is taken to engage a suitable Panel Counsel to appear on behalf of Concerned Departments before Hon'ble Court. Close liaison is being maintained with the concerned Departments and safeguard the interest of Union of India (UOI) in the various District Courts as well as consumer forums/Tribunals in Delhi/New Delhi. The Assistant Legal Adviser & In-Charge and Superintendent (Legal)/Assistant (Legal) keep a close watch over the progress of the Cases at each stage.

4. During the period from 1.01.2020 to 31.12.2020 Litigation (LC) Section engaged Panel Counsels in **337 Cases** to conduct the litigation for safeguarding/saving the interest of Union of India (UOI) in the various District Courts as well as consumer forums/Tribunals in Delhi/New Delhi.

7. This Section also deals with the payment of Professional fee Bills of Panel Counsels i.e. Sr. Panel Counsel and Additional Central Govt. Counsel (ACGC), on the Panel of Union of India in the various District Courts of Delhi. This Section received **45 fee Bills** from the Panel Counsels during the above mentioned period.

6. This Section has been allocated budget of Rs. **1,36,00,000/- (One Core and Thirty Six lakhs)** under the professional services head, for the **financial year 2020-21**. Out of this amount Rs. **Rs. 16,56,420/- (Sixteen Lakh fifty-Six Thousand Four hundred twenty)** were utilized as on 31.12.2020 and have been paid to the Panel Counsels.